

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

BA TMP.NO.2012 OF 2020

(Crime No. 10/2020 of Excise Range Office, Iritty, Kannur District)

Petitioner/Accused:

Muhammed Suhail, aged 26 years, S/o. Ayoob P.K., Ayisha Nivas, Saitharapalli, Thiruvangadi Amsom Desom, Thalassery Taluk, Kannur District – 670102.

By Adv. T.P. Sajid

Respondents/State:

1. State of Kerala represented by Public Prosecutor, High Court of Kerala, Ernakulam.
2. The Excise Inspector, Excise Range Office, Iritty, Kannur District.

By P.P.SRI.AJITH MURALI & SANTHOSH PETER(SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 05.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

B.A.TMP.No.2012 of 2020

Dated this the 5th day of May, 2020

O R D E R

When the matter came up for consideration, the learned counsel for the petitioner submitted that he wants to approach the trial court for bail. Therefore this bail application is dismissed granting permission to the petitioner to approach the lower court for bail, if he is so advised.

P.V.KUNHIKRISHNAN, JUDGE

VPK